

OA 448/95

3-8-95

Honble Mr. S. Das Gupta, A.M.

Honble Mr. T.L. Verma, J.M.

Hearol learned Counsel for the Applicant, Shri Vikram Gulati for the Respondents. We have also considered the case on merit. The Applicant's case is that he was appointed as Extra Departmental Postman on daily wages basis by letter dated 28-4-91. He joined this duty on 30-4-91, on 1-10-91, he was transferred from Jagra Post Office to Tatarganj Post Office, where he performed his duties till 7-1-93. Thereafter he has not been engaged and the Applicant is stated to have been sending representations to the Respondents for being continued in service. However, representation has not evoked any response. On the basis of this fact, the Applicant has sought a relief of being allowed to continue in service and prays for regularization of his service.

From the facts of the case as averred in the original Application, it is clear that the Applicant was appointed as a substitute in place of Shri Sultan Ahmad Siddique on the recommendation of the latter. The Applicant has also stated that he was transferred to Tatarganj Post office on 1-10-91

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to 7-1-93 and no work was assigned to him. The statement itself is contradictory and it would appear that from 1-10-91, he was not assigned any duty. Annexure-3 to the Application indicates that the work was entrusted to one Sri Girish Chandra Pandey with effect from 1-10-91 and therefore it is clear that no case has been made out in the Application to warrant our interference. The case has no merit and is, therefore, dismissed as such at the admission stage itself.

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J.M.

W.C.
A.M.